

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. ST/254 /2006-259 /2006

Date 09/04/2008

Assistant Registrar
C.E.S.T.A.T., New Delhi

To :
THE COMMISSIONER OF CENTRA EXCISE JAIPUR II
N.C.R BUILDING, STATUE CIRCLE, C-SCHEME
JAIPUR
302005

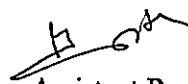
THE COMMISSIONER OF CENTRA EXCISE JAIPUR II

M/S LIC OF INDIA

Appellant

Vs
Respondent

- I am directed to transmit herewith a certified copy of Final order No. ST/6370 68/08 Customs dated 4/4/08
passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax



Assistant Registrar

(Customs Appeal Branch)

Copy to :

1. Respondent

M/S LIC OF INDIA

JEEVAN RAKSHA, DELHI GATE, UDAIPUR
(RAJASTHAN)

2. Adv. / Consult

MR. SP MITTAL,

354. LAWYERS CHAMBERS, DELHI HIGH COURT, NEW DELHI-03

3. S.D.R.

4. J.C.D.R.

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, marg. 43, saket, New

7. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301

9. R.Venkatraman Constt. 44-B, S.Suncity, Ghaziabad -

10. Nidheshak publications, I.P.Estate, new Delhi

11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh,

12. Co, Law Institution

13. TAX INDIA, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file



Assistant Registrar

(Customs Appeal Branch)

- 1 THE COMMISSIONER OF CENTRAL EXCISE JAIPUR II
NCR BUILDING, STATUE CIRCLE, C-SCHEME, JAIPUR
- 2 THE COMMISSIONER OF CENTRAL EXCISE JAIPUR II
NEW CENTRAL REVENUE BUILDING, C-SCHEME, JAIPUR (RAJASTHAN)

02005

- 3 THE COMMISSIONER OF CENTRAL EXCISE JAIPUR II
NCR BUILDING, STATUE CIRCLE, C-SCHEME, JAIPUR-II
- 4 THE COMMISSIONER OF CENTRAL EXCISE JAIPUR II
NCR BUILDING, STATUE CIRCLE, C-SCHEME, JAIPUR II
- 5 THE COMMISSIONER OF CENTRAL EXCISE JAIPUR II
NCR BUILDING, STATUE CIRCLE, C-SCHEME, JAIPUR II

CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
PRINCIPAL BENCH,
NEW DELHI, COURT NO.1

SERVICE TAX APPEAL NOS. 254-259 OF 2006

Date of Hearing/Decision: 4.4.2008

CCE, Jaipur

Appellant
[Rep. by: Shri R.K.Verma, DR]

Life Insurance Corporation of India

Respondent
[Rep. Mr. S.P. Mittal, Advocate]

Coram: Hon'ble Mr. Justice S.N. Jha, President
Hon'ble Mr. M. Veeraiyan, Member (Technical)

Final ORDER No 57/63 to 68/08

Per Justice S.N. Jha:

It is brought to our notice on behalf of the respondent that these appeals have been filed by the appellant without obtaining the clearance from the COD. Appeals are pending for two years but the Department is not able to obtain the clearance within this period. It is high time that they are dismissed. It is ordered accordingly. It is, however, clarified that if the Department is able to obtain the requisite clearance in future, it may apply for revival of the appeals.

[Dictated and pronounced in the open Court]

[Justice S.N. Jha]
President

[M. Veeraiyan]
Member (Technical)